

Slipping of Terrorists on Forged Bail Orders

*450. SHRI KAMAL NATH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of terrorists lodged in high security prisons of Punjab have slipped out after furnishing false or forged bails orders in courts of cities where they had been lodged;

(b) if so, the details thereof:

(c) the total number of terrorists who have slipped out on forged bail orders:

(d) the steps taken to trace such terrorists; and

(e) the action taken against those found responsible for it?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) and (b). According to information available a case in which one Bhupinder Singh had secured his release on the basis of forged instructions from the concerned Designated court has come to notice.

(c) Information about other such cases: if any, is being collected.

(d) The police are on the look out.

(e) The State Government will take appropriate action against those found guilty of involvement in the case.

Organisation of Beneficiaries of Anti Poverty

4586. SHRI HET RAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether any centrally sponsored scheme titled 'Organisation of Beneficiaries of Anti Poverty Programme' was launched by Union Government :

(b) if so, the details thereof, the amount spent thereon from 1987-88 onwards and its achievements during the last three years;

(c) whether Government have reviewed the working of the programme; and

(d) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) Yes, Sir.

(b) It is a Central Sector Scheme implemented from 1987-88 through the Council for Advancement of People's Action and Rural Technology (CAPART). The objective of the programme is to hold camps to increase the awareness of the rural poor and to organise them into groups for various development activities. A large number of voluntary organisations, including several small groups working in remote and backward rural areas, have participated in this programme. In general, there has been a very encouraging response from the voluntary organisations. Information regarding the number of projects and amounts sanctioned by CAPART in the years 1987-88, 1988-89, 1989-February, 1990 under this scheme is given below:—

<i>Year</i>	<i>No. of Projects sanctioned</i>	<i>Amount sanctioned (Rs. lakh)</i>
1987-88	160	56.66
1988-89	230	62.84
1.4.89 to 28.2.90	156	64.49

The projects sanctioned to various voluntary organisations are at different stages of implementation.

(c) and (d). A review of the scheme was made in 1988 and it was decided to modify the programme by including training of social animators and social organisers in rural areas. The objective is to identify persons with leadership qualities for organisation of groups and to increase awareness of the groups which could lead to their empowerment.

Freedom Fighters Pension

4587. PROF. SAVITHRI LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any provision to grant pensions to the freedom fighters who remained underground avoiding arrest warrants for participating in the Quit India Movement;

(b) if so, the number of persons who have been granted pension under this category;

(c) whether there are some pending applications also in this category; and

(d) if so, the reasons therefor and steps being taken to expedite them?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) Yes, Sir.

(b) No separate statistics are maintained in this regard.

(c) and (d). As stated above, no separate statistics are maintained claimwise. However, there are 30 cases received before the prescribed last date i.e. 31.3.1982 pending in which State Governments' re-

ports are awaited. The State Governments are being reminded periodically.

Assent to Karnataka Education Bill, 1983

4588. SHRI H.C. SRIKANTIAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Karnataka Education Bill, 1983 passed by the State Legislature and sent for obtaining the assent of the President has received his assent;

(b) if not, the reasons for the delay; and

(c) the steps taken to expedite the same?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) to (c). No, Sir. The issues involved in the Bill are engaging the attention of the Central Government in consultation with the State Government. The concerned Central Ministry is awaiting revised proposal about the Bill from the State Government.

Market Loans for Telecommunications

4589. SHRI YASHWANTRAO PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Department of Telecommunications has decided not to go in for further market loans for telecommunications;

(b) if so, the reasons therefor and the modus operandi of financing the expansion plans thereof; and

(c) the total market borrowing at present and the interest liability thereof?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKISHNAN): (a)